

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

15.

IA(IBC)(LIQ.)/ 11(MB)2024
IN C.P. (IB)/105(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.05.2024

NAME OF THE PARTIES: Mahindra And Mahindra Financial
Services Limited
Vs.
National Auto Wheels Private Limited

SECTION: 7, 33(1) (b) (i) to (iii) r/w Sec 33(3), 60(5) OF THE INSOLVENCY AND
BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

ORDER

1. Mr. Aniruth Purusothaman, Ld. Counsel for the Applicant present. Mr. Rajesh Mittal, RP present in person through VC.
2. Heard. **Reserved for Orders.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)